

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH
CP(C) 180/00071/2019

in

Original Application No. 180/00734/2017

Thursday, this the 15th day of October, 2020

CORAM:

Hon'ble Mr. P. Madhavan, Judicial Member

Hon'ble Mr. K.V. Eapen, Administrative Member

Sri.K.Mathai, aged 67 years

S/o.Late M.Koshy, Lineman

(retired), Electricity Department

Port Blair, Andaman & Nicobar Islands

744101, residing at 'Cherakorottu House'

Kadakkad South, Pandalam,

Pathanamthitta District 689 501

Phone : +91 9946947329 Petitioner

(By Advocate : Mr.Shafik M.A)

V e r s u s

1. Mr.Sudhir Mahajan

Age: Not known, Father's name: Not known to the petitioner

Secretary (Power)

Andaman & Nicobar Administration

Port Blair, Andaman Nicobar Islands-744 101

2. Mr.Ajith Kumar Bernard

Age: Not known, Father's name: Not known to the petitioner

The Superintending Engineer

Electricity Department

Port Blair, Andaman Nicobar Islands-744 101

3. Mr.Ramesh Chander, Age: Not known
 Father's name: Not known to the petitioner
 The Executive Engineer,
 Electricity Department, South Andaman Division
 Haddo P.O
 Port Blair, Andaman Nicobar Islands-744 101

4. Mr.Bobby Gomes, Age: Not known
 Father's name: Not known to the petitioner
 The Pay & Accounts Officer
 Office of the Chief Pay & Accounts Officer
 Andaman & Nicobar Administration
 Port Blair, Andaman Nicobar Islands-744 101 ... Respondents

(By Advocate : Mr.N.Anilkumar, SCGSC)

This application having been heard on 15.10.2020 through video conferencing, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Hon'ble Mr. P. Madhavan, Judicial Member –

When the matter came up for consideration today, learned counsel for the respondents submitted that an affidavit in full compliance with the order of this Tribunal dated 29.9.2020 has been filed. Since the compliance affidavit has been filed, the Contempt Petition is treated as closed and notice, if any, stands discharged.

(K.V. EAPEN)
ADMINISTRATIVE MEMBER

(P. MADHAVAN)
JUDICIAL MEMBER

List of Annexures

Annexure P1 - True copy of the order dated 26.3.2019 of this Tribunal in O.A No.180/734/2017

Annexure P2 - True copy of the letter F.no.II-152/PF/EE/SA/2008/944 dated 18.4.2019 issued by the 3rd respondent

Annexure P3 - True copy of the letter F.No.III-395/PF/EE/SA/07/1031 dated 3.5.2019 of the 3rd respondent

Annexure P4 - True copy of the representation dated 26.7.2019 submitted by the petitioner

Annexure P5 - True copy of the letter F.No.I-325/EL/SE/Elect/17/3419 dated 21.8.2019 issued by the 2nd respondent

Annexure P6 - True copy of the letter F.No.II-152/PF/EE/SA/2007-08/1863 dated 29.8.2019 of the 3rd respondent

Annexure P7 - True copy of the letter F.No.2-17149/PAO/PB/PEN/2349 dated 9.9.2019 of the 4th respondent

Annexure R1 - True copy of the order dated 15.11.2019 by Hon'ble High Court of Kerala

Annexure R2 - True copy of the Office Order No.1540 dated 11.12.2019

Annexure R3 - True copy of Hon'ble High Court, Ernakulam order dated 15.11.2019

Annexure R4 - True copy of SE's order No.1540 dated 11.12.2019

Annexure R5 - True copy of Pension order No.2-17149/155/4173 dated 29.1.2020

Annexure R6 - True copy of EE's letter No.11-152/PF/EE/SA/2007/821 dated 9.6.2020

Annexure R7 - True copy of Pension order No.2-17149/PAO/PB/PEN/9821/1213 dated 3.9.2020.

....